

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3966 of 2020**

Mukendra Soni @ Swarnkar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ashok Kumar Singh, Advocate
For the State : Mr. A.K. Tiwari, A.P.P.

02/27.07.2020 Heard Mr. Ashok Kumar Singh, learned counsel for the petitioner and Mr. A.K. Tiwari, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The prayer for bail of the petitioner was earlier rejected in B.A. No. 6750 of 2019.

There does not appear to be any fresh ground put forward by the learned counsel for the petitioner except the fact that there has been no progress in the trial.

Considering the nature of allegations levelled against the petitioner and there being no fresh ground, I am not inclined to grant bail to the petitioner. The same is hereby rejected.

(R. Mukhopadhyay, J.)

Alok/-